NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

: CA/9/2017

PETITION NUMBER

: CP/467/IB/2017

NAME OF THE APPLICANT

: TIRUPUR SURYA TEXTILES PVT LTD

UNDER SECTION

: 10 RULE

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

I/R.V.D.KARTHK

RAVINDRAN.

J. SAI KRISHWAN

State Bank of India SANDB Coimbatare Reputing IRP

ORDER

Counsel for IRP present. Counsel for Financial Creditor (State Bank of India) present. Section 18 contains the duties of the IRP and under clause (f) and f(ii) of the section, it is provided that the IRP shall take over the control and custody of any asset over which the Corporate Debtor has ownership right as recorded in the Balance Sheet of the Corporate Debtor, assets that may or may not be in possession of the Corporate Debtor. In view of this, Financial Creditor (State Bank of India) is directed to hand over the physical possession of the assets of the Corporate Debtor to the IRP within two days from today, failing which the Adjudication Authority shall be constrained to take action against the Financial Creditor under section 74 of the IBC, 2016, for contravention of the moratorium. Accordingly, application No.9 of 2017 stands disposed of.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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